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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

C.P.No.31/97

Dt. of order: 4.8.1999

Shyamlal Kumawat, S/o Shri L.N.Kumawat, R/o
A-28, Sen Colony, Kabir Marg, Jaipur.

...Petitioner.

Versus

1. Dr.Vijay Kumar, Chief General Manager, Telecommunication, Ashok Marg, C-Scheme, Jaipur.
2. Shri Arun Kumar Arora, General Manager, Telecoms, M.I.Road, Jaipur.
3. Shri A.B.Gokaka, Chairman/Secretary, Department of Telecommunication, Sanchar Bhawan, New Delhi.

...Non-petitioners.

None present for the petitioner.

Mr.V.S.Gurjar - Counsel for the Non-petitioners.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Petitioner Shyamlal Kumawat has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, alleging therein that the respondents by not implementing the directions of the Tribunal passed in O.A No.964/92 on 16.4.1997, have committed contempt of court.

2. None is present for the petitioner. We have heard Mr.V.S.Gurjar, the learned counsel for the respondents. The learned counsel for the respondents has produced a copy of an order passed by a Division Bench of the Hon'ble High Court of Rajasthan on 27.8.1998. The order has been taken on the record of the Contempt Petition. The Hon'ble High Court has set aside the order of the Tribunal dated 16.4.1997 and dismissed the application filed by the non-petitioner No.2 therein namely Shyamlal Kumawat. Since the order to be complied with by the respondents has been set aside by Hon'ble the High Court of Rajasthan, no case of contempt of court can be made out against the ~~CKW~~ respondents.

3. The Contempt Petition is dismissed, Notices issued are discharged.


(N.P. Nawani)

Member (A).


(Gopal Krishna)
Vice Chairman.